

SHRI MANUBHAI PATEL (Dabhoi): Sir, I want to make a submission.

MR. SPEAKER: No please.

SHRI MANUBHAI PATEL: It is pertaining to the business of the House (Interruptions)

श्री प्रताप सिंह (शिमला) : अध्यक्ष महोदय, आज यह हाउस एडजान होने जा रहा है, मुझे इस कार्य की सूची को देखकर जो मेरे सामने आज मेरे हाथ में है, बड़ा अफसोस होता है। आप जानते हैं इस हाउस में डिक्लेअर किया गया था कि हिमाचल प्रदेश को बहुत जल्द स्टेटहुड दिया जायेगा। उस के बाद हमें विश्वास दिलाया गया था कि इस हाउस में इसी सेशन विल में आयेगा. . . . (व्यवधान) . . . लेकिन आज तक वह बिल नहीं आया। प्राइम मिनिस्टर साहिबों यहां बठी हुई है, मुझे उम्मीद है, वह इस के बारे में जरूर कुछ कहेंगे . . .

SHRI MANUBHAI PATEL: Kindly hear me; it is pertaining to the business of the House .. (Interruptions)

MR. SPEAKER: No please; papers to be laid.

SHRI MANUBHAI PATEL: You are not hearing me. In protest I walk out.

Shri Manubhai Patel then left the House.

12.38 hrs.

PAPERS LAID ON THE TABLE

REPORT ON MIDTERM GENERAL ELECTIONS IN INDIA, 1968-69, ETC.

THE MINISTER OF STATE IN THE MINISTRY OF LAW AND IN THE DEPARTMENT OF SOCIAL WELFARE (SHRI JAGANATH RAO): I beg to lay on the Table—

(1) A copy of the Report (Hindi version) on the Midterm General Elections in India, 1968-69—

—Volume I (General). [Placed in Library, See No. LT-4154/70].

(2) A copy each of the following Notifications (Hindi and English versions) making certain amendments in Schedule VII to the Delimitation of Parliamentary and Assembly Constituencies Order, 1966 in respect of Kerala, under sub-section (2) of section 9 of the Representation of the People Act, 1950:—

(i) S.O. 2753 published in Gazette of India dated the 18th August, 1970.

(ii) S.O. 2816 published in Gazette of India dated the 26th August, 1970. [Placed in Library, See No. LT-4155/70].

INDIAN ADMINISTRATIVE SERVICES (PAY) ELEVENTH AMENDMENT RULES, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HOME AFFAIRS (SHRI RAM NIWAS MIRDHA): I beg to lay on the table a copy of the Indian Administrative Services (Pay) Eleventh Amendment Rules, 1970, (Hindi and English versions) published in Notification No. G.S.R. 1164 in Gazette of India dated the 15th August, 1970, under sub-section (2) of section 3 of the All India Services Act, 1951. [Placed in Library, See No. LT-4156/70].

KERALA DRUGS (UNLAWFUL POSSESSION) ORDINANCE, 1970

THE MINISTER OF STATE IN THE MINISTRY OF HEALTH AND FAMILY PLANNING, AND WORKS, HOUSING AND URBAN DEVELOPMENT (SHRI PARIMAL GHOSH): On behalf of Shri B. S. Murthy, I beg to lay on the Table under article 213(2) (a) of the Constitution read